

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(S)(CIVIL) NO(S). 4677/1985

M.C.MEHTA

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

ONLY (1) I. A. NO. 142712/2025 (2) CEC REPORT NO. 44/2025 (3) I. A. NO. 32418/2024 (4) I. A. NOS. 182567/2019, 182573/2019, 150265/2021, 275268/2024 IN W.P.(C) NO. 4677/1985 ARE LISTED.

Date : 06-10-2025 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

Amicus Curiae

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For Petitioner(s) : Petitioner-in-person

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For Respondent(s)/Applicant(s):

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UPON hearing the counsel, the Court made the following
O R D E R

(1) I. A. NO. 142712/2025

1. Issue notice, returnable in four weeks.
2. Mr. Praveen Swarup, learned counsel, appears and accepts notice for the Municipal Corporation of Delhi.
3. Dasti service, in addition, is permitted.
4. In addition to the usual mode, liberty is granted to the applicant(s) to serve notice through the Standing Counsel for the respondent(s).
5. As prayed, liberty is granted to the applicant(s) to file additional documents. However, the same be supplied to the learned counsel appearing for Municipal Corporation of Delhi.

(2) CEC REPORT NO. 44/2025

1. This is with regard to an application of the Sir Ganga Ram Trust Society, New Delhi seeking permission of this Court for construction of the Out Patient Department Block (OPD Block) and associated additional works.
2. The matter was referred to the Central Empowered Committee (CEC) for examination and submission of its recommendations.
3. The recommendations of the CEC in its report dated 8th September, 2025 are as under:-

"29. Having examined the site, the KML mapping, and the observations regarding tree cover and existing land use,

the Committee is of the view that the proposed construction aligns with the hospital's operational requirements and does not adversely impact the Morphological Ridge. In view of the foregoing facts, observations, and Public health importance of the Project, the CEC recommends that this Hon'ble Court may consider granting approval to the Sir Ganga Ram Trust Society for the construction of an OPD Block along with associated ancillary works over an area of 0.347 ha within the Morphological Ridge, New Delhi, subject to the following conditions:

- i. The Applicant Trust shall deposit 5% of the project cost, proportionate to the area falling within Ridge, into the Ridge Management Board (RMB) Fund, in accordance with the conditions imposed by this Hon'ble Supreme Court of India in WP (C) 202/1995, T. N. Godavarman Thirumulpad Vs Union of India & Ors., for management and conservation of the ridge.
- ii. The Applicant Trust shall not fell, or damage, any tree for the proposed construction.
- iii. The Applicant Trust shall undertake plantation of one hundred (100) saplings of indigenous species, each approximately 10-12 feet in height, in the vacant areas with the premises of the Hospital that are presently not being utilized for any purpose. Suitable protective measures shall be provided around the saplings, and the Trust shall ensure their proper upkeep to enable their survival and growth into mature trees.
- iv. Any other condition as may be deemed appropriate by this Hon'ble Court."

4. A perusal of the aforesaid recommendations would reveal that the CEC in principle does not have objection for construction of

OPD Block alongwith the associated ancillary works, subject to certain conditions.

5. We are, therefore, inclined to allow the application, however subject to the conditions that the applicant/Sir Ganga Ram Trust Society, New Delhi shall file an undertaking before this Court that they will implement the recommendations made by the CEC in paragraph 29 of the report dated 8th September, 2025.

6. Insofar as recommendation Nos. (i) and (iii) are concerned, the same shall be implemented within a period of eight weeks from today.

7. The application is accordingly disposed of.

(3) I. A. NO. 32418/2024

List after the judgment is pronounced in I. A. NOS. 203615/2024, 218080 and 210981/2024 in W.P.(C) No.4677/1085.

(4) I. A. NOS. 182567/2019, 182573/2019, 150265/2021 & 275268/2024

1. Since this is a dispute between two lawyers, we would request Shri Guru Krishna Kumar and Ms. Anitha Shenoy, learned Amici Curiae, to submit a report to this Court on or before 27.10.2025.

2. In case, ironing out of the creases to be done, the Court will consider after the receipt of the report of the learned Amici Curiae.

3. List on 28.10.2025.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR